

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

**PUBLIC NOTICE NO. 48 (RE-2000)/1997-2002
NEW DELHI DATED THE 15TH DECEMBER, 2000**

Attention is invited to the entry at Code No. 1001 of Schedule 2 Table B and S.No. 12 of Appendix-1 to Schedule 2 in the book titled "ITC (HS) Classifications of Export and Import Items 1997-2002" specifying the terms and conditions for export of items indicated therein.

2. In exercise of the powers conferred under para 4.11 of the Export and Import Policy, 1997-2002, the quantitative ceiling on export of (a) Wheat and (b) Coarse grains during the licensing year 2000-2001 is further specified as under:-

- (i) A further quantity of 20 lacs M. Tonnes of wheat is permitted to be exported. This ceiling is placed at the disposal of APEDA for the purpose of issuing of RCACs to the following agencies:-

- (a) STC
- (b) MMTC and
- (c) PEC

The above agencies would obtain the RCACs from APEDA and export Wheat obtained from the stock held by the Food Corporation of India for the Central pool.

- (ii) In respect of coarse grains (grain and flour of Barley, Maize, Bazra, Ragi and Jowar excluding Hybrid jowar grown as kharif crop), a further quantity of 25,000 M. Tonnes is permitted to be exported. This quantity is also placed at the disposal of APEDA for issuing RCACs to the following as indicated against each:-

- (a) NCCF 5000 M.Tonnes
- (b) NAFED 5000 M. Tonnes
- (c) STCL, Bangalore 5000 M. Tonnes
- (d) For allocation 10,000 M. Tonnes to other exporters.

3. This issues in Public interest.

(N.L.LAKHANPAL)
DIRECTOR GENERAL OF FOREIGN TRADE

AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned;
By order etc.

(R.K. GOYAL)
JT. DIRECTOR GENRAL OF FOREIGN TRADE
FOR DIRECTOR GENERAL OF FOREIGN TRADE